CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-353/97 in CP-239/97 OA-533/97

New Delhi this the 15th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Brijeshwar Singh Rana, C/o Sh. K.L. Bhandula, Advocate, B-6/6, Safdarjang Enclave, New Delhi-29.

Petitioner

(through Sh. K.L. Bhandula, advocate)

versus

- 1. Sh. T.S. Vijay Raghwan,
 Secretary to the Govt. of India,
 Department of Production,
 Ministry of Defence,
 South Block,
 New Delhi-11.
 - Sh. S.S. Natarajan,
 Chairman & Director General,
 Chairman & Director General,
 Indian Ordinance Factories Board,
 Ministry of Defence,
 Govt. of India,
 10-A, Okland Road,
 Calcutta-700001.
 - 3. Sh. K.P. Singh,
 General Manager,
 Opto Electronics Factory,
 Ministry of Defence,
 Govt. of India,
 P.O. Raipur,
 Dehradun-248008.
 - 4. Sh. H.O. Gupta, General Manager, Ordinance Factory, Ministry of Defence, Govt. of India, Muradnagar Distt.Ghaziabad(UP).
 - 5. Sh. K.P. Singh(in personal capacity),
 General Manager,
 Opto Electronics Factory,
 Ministry of Defence,
 Govt. of India,
 P.O. Raipur,
 Dehradun-248008.

(through Sh. VSR Krishna, advocate)



ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)



transfer The respondents had, handed over ð. order in favour of the petitioner from Dehradun to Muradnagar. In view of this, the contempt petition disposed of. Thereafter, it is complained earlier was was not relieved from Dehradun that the petitioner apparently certain non-payment of dues. Since petitioner is still continuing as an employee, the said dues can be recovered at any time and relieving order a condition precedent treated 2.8 need not be In view of this, the respondents undertake to payment. subject to recovery of this amount in relieve him course. Appropriate orders may be passed relieving the same shall from Dehradum and the petitioner soon as office as communicated to the Muradnagar possible. The petitioner may join the Muradnagar office without further delay. It is further clarified that the respondents shall accept the petitioner in case he comes alongwith a copy of this order at Muradnagar. this, this contempt petition is disposed of. Notices issued to the alleged contemners are dischárged.

(S.P. Biswas) Member(A)

(Dr. Jose P. Verghese) Vice-Chairman(J)

/٧٧/